RAJYA SABHA

Thursday, the 2nd April, 1992/13th Chaitra, 1914 (Saka)

The House met at eleven of the clock, The Deputy Chairman in the Chair.

ANNOUNCEMENT RE: CONVERSION OF CALLING ATTENTION INTO SHORT DURATION DISCUSSION

THE DEPUTY CHAIRMAN: I have to make some announcements before we take up the business. We had a meeting because the Chairman received a letter from the Raksha Mantri that he had to go on a pre-planned visit abroad. So he could not have been here for the Calling Attention on Bofors which we have to deal with today. So the Members of various political parties and the leaders have decided that we will have, instead of Calling Attention, a Short Duration Discussion on Bofors and we are also requesting the Prime Minister to come and intervene. I am conveying to the Minister of Parliamentary Affairs, Mr. Ghulam Nabi Azad, to convey our request that the Prime Minister should come and intervene on the discussion on Bofors which is being converted into a Short Duration Discussion.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): Madam, I have already discussed with the hon. Prime Minister and he will be definitely coming here in the afternoon.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Madam, I am on a point of order.

THE DEPUTY CHAIRMAN: First, I will take up the papers to be laid on the Table. There are a lot of papers to be laid.

NOTIFICATION OF THE U.T. AD-MINISTRATION OF DADRA AND NAGAR HAVELI

PAPERS LAID ON THE TABLE

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR: (SMT. K. KAMALA KUMARI): Madam, I lay on the Table, under sub-section (3) of section 62 of the Juvenile Justice Act, 1986,

a copy (in Hindi*) of the U.T. Administration of Dadra and Nagar Haveli, Notification No. ADM/SWO/J.J./88 dated the 30th November. 1988, publishing the Juvenile Justice (Dadra and Nagar Haveli) Rules, 1988, together with statement (in Hindi) giving reasons for the delay in laying the Hindi version of the Notification. |Placed in Library Sec No. LT-1725/921

Memorandum of Understanding (1991-92) between the Government of India (Ministry of Defence—Department of Defence Production and Supplies) and the Bharat Earth Movers Limited and the Hindustan Aeronautics Limited

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHNA KUMAR): Madam, I lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) Memorandum of Understanding between the Government of India (Ministry of Defence— Department of Defence Production and Supplies) and the Bharat Earth Movers Limited for the year 1991-92. [Placed in Library Sec No. LT-1735/92]
- (ii) Memorandum of Understanding between the Government of India (Ministry of Defence— Department of Defence Production and Supplies) and the Hindustan Aeronautics Limited for the year 1991-92. [Placed in Library'Sec No. LT-1736/92]

Report and Account (1988-89) of the Tea Trading Corporation of India Limited Calcutta and related papers.

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): Madam. I lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under subsection (1) of section 619A of the Companies Act, 1956:—